

SHRI M.A. BABY (Kerala): Sir, there is no Parliamentary Affairs Minister when such questions come up. ... (*Interruptions*).

SHRI SHANKAR DAYAL SINGH: The Home Minister has already laid a copy of the Vohra Committee report on the Table of the House. That is before us now. That is the burning subject. Yesterday, as you know, Joshiji had raised this question. Now I want to know through you, Sir, when the debate will take place here. Kindly tell us.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat I will tell you. Yesterday there was a discussion on the subject with the hon. Chairman, and I think it has been agreed that it will be discussed next week.

Now we will take up the Trade Marks Bill, 1995. Mr. Minister, you have to reply to the debate on the Trade Marks Bill.

**THE TRADE MARKS BILL, 1995 —
Contd.**

THE MINISTER OF INDUSTRY (SHRI K. NARUNAKARAN): Mr. Vice-Chairman, Sir, yesterday I made some remarks on how we will proceed with this Bill. As I said yesterday, we would like to get the views from the different quarters, for which we are consulting all the party leaders. I am, sure, with everybody's cooperation we will be able to take up this Bill on Monday. I request the Chair to accede to this request.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think it has been the unanimous view of the House that the Bill will be considered on coming Monday. I think the hon. Minister can reply on that day. Whatever decision has been taken, that will be followed.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): What time?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): That will be

considered when the List of Business comes.

SHRI VAYALAR RAVI (Kerala): Sir, what is the decision?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The decision is that it has been agreed by the House that the Trade Marks Bill will be further discussed on Monday and that whatever consensus is arrived at will be reported to the House on that day.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Will the Minister reply? I understand from the Minister's remarks that he is consulting various parties.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Minister will reply on coming Monday. If a consensus is arrived at he will report it to the House.

SHRI TRILOKI NATH CHATURVEDI: I think the list of speakers was completed.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Yes, it is over. You will not get a chance now.

**THE RECOVERY OF DEBTS DUE TO
BANKS AND FINANCIAL
INSTITUTIONS (AMENDMENT) BILL,
1995**

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I move:

"That the Bill to amend the Recovery of Debts Due to Banks and Financial institutions Act, 1993, as passed by the Lok Sabha, be taken into consideration."

The Recovery of Debts Due to Banks and Financial Institutions Act, 1993 came into effect from 27th August, 1993. The Act provides for establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions and for matters connected